CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Review Application No. 03 of 2001

In

Original Application No 1198 of 1999

Allahabad this the 1311 day of March 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J) Hon'ble Mr.M.P. Singh, Member (A)

Union of India

and Others

Applicants

By Adevocate Shri S.C. Tripathi

Versus

Hitendra Pal Singh

Respondent

ORDER

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

This review petition has been preferred in respect of order passed on 01.8.2000 in O.A. No. 1198 of 1999.

2. Considered the facts and the pleadings as per the connected O.A., and the order against which this review petition has been filed and also the grounds mentioned for the review. We find that there is no patent mistake or error of fact or law in the impugned order and , therefore, does not deserve any review. Considering the grounds preferred in the review petition, we feel that the order has not been interpreted in its right... pg.2/-

prospective and out of some confusion this review has been preferred. The review petition is rejected accordingly. Saman

Member (A)

Member (J)

|M.M.|